(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) 583 CPI (Maoist) Cadres (Chhattisgarh-570, Odisha-13) have surrendered in the current year till April 27, 2016.

(c) and (d) Yes, Sir. Various interrogation reports of LWE cadres reveal that they were fed up with CPI (Maoist) ideology. Exploitation, discrimination and harassment among the cadres on the basis of caste and region, health problems, pressure of SFs/ Police etc. are the main factors behind their surrender. Surrender and Rehabilitation Policy of Central/State Governments have also allured the LWE cadres and they are surrendering to get the benefit of this policy.

Rehabilitation work undertaken after Aila cyclone

1185. SHRI HISHEY LACHUNGPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a lot of devastation was caused by Aila cyclone in Sundarbans, West Bengal;

(b) the details of rehabilitation work undertaken by Government in coordination with State Government as per the recommendation of the task force appointed for the purpose;

(c) whether there is delay in carrying out rehabilitation work and many projects which were proposed, have not been completed on time;

(d) if so, the details and the reasons for delay in rehabilitation work and temporary work; and

(e) how much more time will be taken to complete the rehabilitation work?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (e) Yes, Sir. The State Government of West Bengal has informed that Multi Purpose Cyclone Shelters (MPCS) were constructed under Prime Minister's National Relief Fund (PMNRF) in the three coastal districts of West Bengal; North 24 Parganas, South 24 Parganas and East Medinipur, in coordination with the State Government. National Disaster Management Authority (NDMA) selected 15 sites in South 24 Parganas, 15 sites in East Medinipur and 20 sites in North 24 Parganas for the purpose in consultation with the State Government. Hindustan Steelworks Construction Limited (HSCL) got the work order for construction of 15 Multi Purpose Cyclone Shelters (MPCS) in South 24 Parganas and Engineering

Projects India Limited (EPIL) got the same for the remaining 35 MPCS in North 24 Parganas and East Medinipur.

The total project cost was ₹ 138.65 crores and each MPCS could accommodate 2000 people along with cattles during emergency period.

The Hindustan Steelworks Construction Limited (HSCL) has completed and handed over the 15 MPCS in South 24 Parganas to District Authority. In case of EPIL, out of 20 sites in North 24 Parganas, 12 have been completed and handed over and in East Medinipur, 13 sites out of 15 have been completed and handed over to the District Authorities.

Strength of IPS in Telangana

1186. DR. K. KESHAVA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total sanctioned strength and persons in position of the Indian Police Service (IPS) in Telangana;

(b) the total number of IPS officers currently facing disciplinary proceedings and criminals proceedings in a Court of Law; and

(c) what steps are being taken to cleanse the service and retire such police officers who are found wanting in the discharge of their duties, if no steps have been taken, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) As on 01.01.2016, the total sanctioned strength of IPS in Telangana State is 112 against which 96 officers are in position.

(b) As per the information received from all State Cadres from time to time and as available with this Ministry, 149 IPS officers are facing inquiries, out of which 82 are facing disciplinary proceedings, 49 are facing criminal proceedings and 18 are facing both.

(c) Disciplinary actions are taken under Rule-7 of AIS (Discipline and Appeal) Rules, 1969 against delinquent IPS officers by the Central Government, in respect of the officers working in Government of India, and by the State Government, in respect of those working in the States. Further, Rule 16 (3) of the All India Services (Death-cum-retirement Benefits) Rules, 1958 provide for the "pre-mature" or early retirement of officers on the basis of a review of their entire service record. This review is to be carried out by the State Government, even in respect of officers on Central deputation.